



ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 26] AMARAVATI, THURSDAY, 21ST NOVEMBER, 2024.

ANDHRA PRADESH BILLS

ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh
Legislative Assembly on 21ST November, 2024.

L. A. Bill No. 26 of 2024

**A BILL FURTHER TO AMEND THE ANDHRA PRADESH
MUNICIPALITIES ACT, 1965 AND THE MUNICIPAL CORPORATIONS
ACT, 1955.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the
Seventy-Fifth Year of the Republic of India as follows:-

1. (1). This Act may be called the Andhra Pradesh Municipal Laws (Second Amendment) Act, 2024. Short title and commencement,
(2) It shall come into force on such date, as the Government may, by notification in the Andhra Pradesh Gazette, appoint.
2. In the Andhra Pradesh Municipalities Act, 1965, Section 170-B shall be omitted. Omission of Section 170-B.
Act No.VI of 1965.
3. In the Municipal Corporations Act, 1955, Section 491-A shall be omitted. Omission of Section 491-A.
Act No.II of 1956.

STATEMENT OF OBJECTS AND REASONS

The Government of Andhra Pradesh have made certain amendments to the Municipal Corporations Act, 1955 and to the Andhra Pradesh Municipalities Act, 1965 vide Act No. 44 of 2020, by inserting Section 491-A (Levy of user fee for Solid Waste Management) in the Municipal Corporations Act, 1955 and Section 170-B (Levy of user fee for Solid Waste Management) in the Andhra Pradesh Municipalities Act, 1965.

In this regard, the Government have issued certain guidelines for collection of User Fee for Solid Waste Management activities.

The new mechanism of collection of User Fee for Solid Waste Management commenced in 40 Urban Local Bodies from November, 2021 onwards and an amount of Rs. 187.02 Crs was collected as against User **Fee** demand of Rs.637.62 Crs up to July, 2024. The average monthly payment to the agencies amount to Rs. 13.94 Cr.

The collection of user fee is being perceived as a burden by the common man. Therefore, the Government have decided to dispense the collection of user fee for solid waste management.

In order to issue directions under Section 387-A of the Andhra Pradesh Municipalities Act, 1965 and Section-679-E of the Municipal Corporation Act 1955 for not collecting the user fee, it is essential to delete the provisions related to levy and collection of user fee for Solid Waste Management i.e., Section 491- A of Municipal Corporation Act 1955 and Section 170-B of AP Municipalities Act, 1965. So that the directions don't become inconsistent with the provisions of the Acts. Therefore it is decided to amend the said Acts suitably.

The bill seeks to give effect to the above decision.

PONGURU NARAYANA,
Minister for Municipal Administration
& Urban Development.

MEMORANDUM REGARDING DELEGATED LEGILSTAION

Clause 1(2) of the Bill authorizes the Government to issue notification in respect of matters specified therein and generally to carry out the purposes of the Act.

The above provisions of the Bill regarding delegated legislation are thus of a normal type and mainly intended to cover matters of procedure.

PONGURU NARAYANA,
Minister for Municipal Administration
& Urban Development.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE
AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH
LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh Municipal Laws (Second Amendment) Bill, 2024 after it is passed by the Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

PONGURU NARAYANA,
Minister for Municipal Administration
& Urban Development.

PRASANNA KUMAR SURYADEVARA,
Secretary-General to State Legislature.